

However, between November, 2011 to March, 2012, 222 applications, and in the current financial year (upto July, 2012), 442 applications for sanction of samman pension have been rejected.

(b) No application along with the supporting documents and recommendation of the State Government has been received from the freedom fighters/eligible dependents who have suffered during Jaliawalan Bagh massacre.

(c) to (e) Do not arise in view of reply to part (b) of the question.

Barcoding detonators to prevent their use in bomb blasts

2699. SHRI PRABHAT JHA:

SHRI ARVIND KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether detonators have been used in most of the instances of recent bomb blasts by terrorists in the country;

(b) if so, the details thereof for last three years;

(c) whether Ministry of Home Affairs has written to Department of Industrial Policy and Promotion (DIPP) for barcoding of detonators;

(d) if so, the details thereof;

(e) the response of DIPP thereto; and

(f) the details of other steps Government will take to prevent falling of detonators and other explosives in the hands of terrorists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Sir. Detonators have been used in many of the bomb blasts that occurred during the last three years e.g. blast at Margao, Goa (16.10.2009); IED Blast in Mehrauli, Delhi (29.3.2010); Bomb blast at Chinnaswamy Stadium, Bangaluru (17.4.2010); Bomb Blast near High Court Delhi (25.5.2011); and Serial Blast in Pune (1.8.2012).

(c) to (e) Bar coding of detonators has been one of the topics of study instituted by the Department of Industrial Policy and Promotion (DIPP) through National Institute of Smart Government (NISG) in response to constant persuasion of Ministry of Home Affairs to have a fool-proof tracking and monitoring system of

explosives, imported/manufactured in India. The study has since been conducted and the outcome is under examination of various implementing authorities.

(f) The monitoring of security arrangements in the country is an ongoing process and there exists a very close and effective coordination amongst intelligence agencies at the Centre and State level for combating all forms of terrorism. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis.

**False propaganda to create fear psychosis among
people of North East**

2700. SHRI K.N. BALAGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has noticed about the recent incidents of false propaganda and campaign through internet to create fear psychosis among the people of North East which created a panic situation;

(b) if so, the steps taken by Government to control the situation and bring the culprits before the law; and

(c) whether cases have been registered and persons arrested for false propaganda through electronic media?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per reports, the flight/exodus of North Eastern people from some cities of the country was triggered off because of a communally surcharged atmosphere created by circulation of short messaging services (SMSes) Multi-media services (MMSes) and mails, clips and photographs on the social networking sites which were false, morphed and calculated to incite hatred and violence between the communities. The Central Government was alive to the situation and promptly took steps to counter it. Orders were issued for blocking the bulk SMSes and MMSes for a period of 15 days. Besides, directions to the relevant social networks were issued to block those sites which were carrying hate messages or messages calculated to incite communal violence. As of now most of these sites have been blocked. This as well as the exposure of the fact that many photographs and clips were false/morphed; and were uploaded abroad has discredited this attempt. As a result, the communally surcharged atmosphere has eased.